

**GOVERNMENT OF INDIA  
MINISTRY OF INFORMATION AND BROADCASTING**

**LOK SABHA  
UNSTARRED QUESTION NO. 707  
(TO BE ANSWERED ON 07.02.2019)**

**TARIFF PAYABLE TO SERVICE PROVIDERS**

**707. DR. C. GOPALAKRISHNAN :**

**Will the Minister of INFORMATION AND BROADCASTING be pleased to state:**

- (a) whether the Government has recently notified the changes / revision of Tariff payable to the service providers to view each Television Channel (Pay Channel) as per the choice of subscribers;
- (b) If so, the details thereof;
- (c) The time by which new tariff will come into force;
- (d) whether the Government has appointed any supervisory body for proper implementation of the new tariff; and
- (e) If so, the details thereof?

**ANSWER**

**THE MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF INFORMATION AND BROADCASTING {COL RAJYAVARDHAN RATHORE (Retd.)}**

- (a) to (c) In order to ensure orderly growth of the sector, Telecom Regulatory Authority of India (TRAI) issued following regulations / Tariff Order after due consultation process :
- i. The Telecommunication (Broadcasting and Cable) Services (Eighth) (Addressable Systems) Tariff Order, 2017 dated 3rd March 2017, as amended on 30th March 2017 [the Tariff Order 2017];
  - ii. The Telecommunication (Broadcasting and Cable) Services Interconnection (Addressable Systems) Regulations, 2017 dated 3rd March 2017 [the Interconnection Regulation 2017];
  - iii. The Telecommunication (Broadcasting and Cable) Services Standards of Quality of Service and Consumer Protection (Addressable Systems) Regulations, 2017 dated 3rd March 2017 [the QoS Regulation 2017].

However, the said regulatory framework could not be implemented due to some pending litigations. The framework was duly notified vide press release no. 71/2018 dated 3<sup>rd</sup> July 2018 with revised timelines.

As per the implementation schedule, all the service providers were required to comply with the provisions of the tariff order by 29<sup>th</sup> December 2018. However, keeping in view the consumer convenience and to provide sufficient time to the

consumers for exercising their options, the Authority extended the last date of exercising the choice by consumers until 31st January 2019 vide its press release no. 127/2018 dated 28/12/2018.

(d) & (e) TRAI is monitoring the implementation of the New Regulatory Framework as per the provisions of the TRAI Act, 1997.